

NORTH GUWAHATI
GUWAHATI-781030.

13:KENDRIYA VIDYALAYA IIT
GUWAHATI IIT CAMPUS
GUWAHATI-781039.

14:KENDRIYA VIDYALAYA
MALIGAON
NE FRONTIER RAILWAY
ADARSHA COLONY
MALIGAON
GUWAHATI-781011.

15:AKHOM SHIKSHALAYA SCHOOL
RADHA KRISHNA NAGAR
SALBARI
NOONMATI
GUWAHATI-781020.

16:GYAN EDUCATIONAL TRUST
OPP. KALI MANDIR
LOKHRA ROAD
JYOTIKUCHI
GUWAHATI-781034.

17:SKYLARK PUBLIC SCHOOL
5P42 AND RGF
MALIGAON WEST
MALIGAON
GUWAHATI-781010.

18:SWARNA HAZARIKA MEMORIAL FLORENCE ACADEMY
VILL AND P.O. SAMUGURI
NEAR SAMUGURI POST OFFICE- 782140
NAGAON.

19:SANKARDEV SIKHU NIKETAN
NEAR BORMA MEDICAL STORES
VILL AND P.O. SAMUGURI- 782140
NAGAON.

20:SARASWATI JATIYA VIDYALAYA
NEAR ROCKLAND PARK
P.O. SAMUGURI-782140
NAGAON.

21:PANCHATIRTHA SISHU SANKARDEV VIDYA NIKETAN

HAJO SHAKTI BARI-781102
KAMRUP RURAL.

22:HARVARD PUBLIC SCHOOL
GUWAHATI HAJO ROAD
AMINGAON
GUWAHATI-781104.

23:LUIT VIEW ENGLISH ACADEMY
SH2
DOLIBARI
SARMOSALI GAIN- DADRA-781104
ASSAM

24:KENDRIYA VIDYALAYA
SECTOR-1
RAMCHAI HILLS
NOONMATI
GUWAHATI-781020

Advocate for the Petitioner : MS. D GHOSH

Advocate for the Respondent : GA, ASSAM

BEFORE
HONOURABLE MR. JUSTICE MANASH RANJAN PATHAK
HONOURABLE MR. JUSTICE BUDI HABUNG

ORDER

07-03-2024

(M.R.Pathak, J)

Heard Ms. A Verma, petitioner in person. Also heard Mr. R Mazumdar, learned Standing counsel, Department of School Education, Assam as well as Ms. R S Choudhury, learned Standing counsel, Kendriya Vidyalay Sangathan for the respondents.

During the deliberation of the matter, Mr. R Mazumdar, Standing counsel, Department of School Education placed two communications before the Court, one from the Director of Elementary Education, Assam under No. E-445319/13 dated 07.02.2024 and the other from the Director of Secondary Education, Assam under No. E-455629/13 dated 27.02.2024.

From those two communications, noted above, we have seen that both the Directors

have informed the District Elementary Education Officers as well as the Inspector of Schools of all the districts of Assam including the 6th Schedule districts of Karbi Anglong and Dima Hassao under their jurisdiction to do the needful for successful implementation of Section 12(1)(C) of the Right to Education Act, 2009.

On the next date fixed, the Secretary to the Government of Assam in the Education Department, the Director of Elementary Education, Assam as well as the Director of Secondary Education, Assam shall individually file their affidavits in the matter, stating the implementation of Section 12(1)(C) of the RTE Act in each of the districts of Assam and with respective reports from each of the District Elementary Education Officers as well as the Inspector of Schools.

As the next academic sessions of both the elementary as well as secondary schools in the State of Assam is going to start from 01.04.2024, the Secretary to the Government of Assam in the Education Department, the Director of Elementary Education, Assam as well as the Director of Secondary Education, in their respective affidavits shall also apprise the Court about the website/portal as required under Section 12(1)(C) of the RTE, Act, 2009.

List on **02.04.2024.**

Copy of the communications placed before the Court today by Mr. R Mazumdar, learned Standing counsel, Department of School Education be kept as part of the record.

JUDGE

JUDGE

Comparing Assistant